

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 299/TT/2022

Subject : Petition for Approval under Section 28(4) & 79(1)(d) of Electricity Act, 2003 and Regulation 86 of CERC (Conduct of Business) Regulations, 1999 for truing up of Annual Fees and Charges for 2014-19 tariff block and Fees and Charges for the period 2019-24 tariff block in respect of assets covered in order dated 22.2.2019 in Petition No. 169/TT/2018

and

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of assets covered in order dated 29.7.2016 in Petition No. 255/TT/2015 and asset covered under order dated 13.2.2021 in Petition No. 143/TT/2019 under "Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links" in the Southern Region.

Date of Hearing : 1.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. (KPTCL) and
17 others

Parties Present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Ashita Chauhan, PGCIL
Shri Pankaj Sharma, PGCIL



Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition is filed for truing up of Annual Fees and Charges for the 2014-19 tariff block and Fees and Charges for the 2019-24 tariff block in respect of assets covered in order dated 22.2.2019 in Petition No. 169/TT/2018 and truing up of transmission tariff of the 2014-19 tariff block and determination of transmission tariff of 2019-24 tariff block in respect of assets covered in order dated 29.7.2016 in Petition No. 255/TT/2015 and asset covered under order dated 13.2.2021 in Petition No. 143/TT/2019 under “Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links” in the Southern Region.
 - b. The tariff for the 2014-19 tariff period for Asset-1, Asset-2, Asset-3, Asset-4 and Asset-5 was allowed vide order dated 22.2.2019 in Petition No. 169/TT/2018 and for Asset-6 and Asset-7 was allowed vide order dated 29.7.2016 in Petition No. 255/TT/2015 and for Asset-8 was allowed vide order dated 13.2.2021 in Petition No. 143/TT/2019.
 - c. No reply has been filed by any Respondent.
 - d. Reply to the Technical Validation letter has been filed vide affidavit dated 16.8.2022.
 - e. Inadvertently, kilometres (847.124 km) has been mentioned in the subject and the same may be deleted.
3. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.
4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

